

FORM A
PUBLIC ANNOUNCEMENT

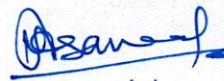
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WIND WORLD (INDIA) INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor WIND WORLD (INDIA) INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 18/10/2005
3.	Authority under which corporate debtor is incorporated / registered ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U45200MH2005PTC156819
5.	Address of the registered office and principal office (if any) of corporate debtor Enercon Tower, Plot No 9-A Veera Industrial Estate Veera Desai Road, Andheri (West), Mumbai City, Mumbai, Maharashtra, India, 400053
6.	Insolvency commencement date in respect of corporate debtor CIRP order pronounced on 07.10.2025 Order received/communicated on 07.10.2025
7.	Estimated date of closure of the insolvency resolution process 05.04.2026 (180 days from the date of CIRP order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name -IP Megha Agrawal Registration Number -IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address- 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.) Email: ip.meghaagrwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address- Plot No. 72, Anjaneya Niwas, opp. Dew and Trinity Hospital, Hindustan Colony, Wardha Road Nagpur -440015 (M.S.) Email: wwiipi.cirp@gmail.com
11.	Last date for submission of claims 21.10.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a) Weblink: https://ibbi.gov.in/en/home/download b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Wind World (India) Infrastructure Private Limited** on an order dated **07.10.2025** (order received/communicated on **07.10.2025**).

The creditors of **Wind World (India) Infrastructure Private Limited** are hereby called upon to submit their claims with proof on or before **21.10.2025** to the interim resolution professional at the address mentioned against entry No. 10.





The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.- **Not applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09.10.2025
Place: Nagpur

SD/-
IP Megha Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to – 31.12.2025



